

अन्वेषण सम्बन्धी क्रियाकलापों में सहयोग कर रहा है।

(ख) इस सहयोग से तेल एवं प्राकृतिक गैस आयोग को इन क्षेत्रों में नई प्रौद्योगिकी को लगाने तथा तेल संभाव्यता के अन्वेषण में सहायता मिली है।

Harassment of People by Protectorate of Emigration

3328. SHRI DHARAM BIR SINHA : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether it has come to the notice of Government that persons going to the Gulf countries are harassed by the protectorate of Emigration and the passport issuing authorities; and

(b) if so, action taken in the matter ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI VEERENDRA PATIL) : (a) and (b) No, Sir. A number of measures have been taken to simplify the procedures for granting emigrations clearance and suspension in order to prevent harassment to the public.

Chief Producer of Films Division

3329. SHRI NIREN GHOSH : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) the date when the Chief Producer of Films Division retired from office ;

(b) whether he is still occupying the office ;

(c) if so, on what grounds ;

(d) whether any honorarium or award is being contemplated to be given to him ; and

(e) if so, the reasons thereof ?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING AND MINISTER OF STATE IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS : (SHRI H.K.L. BHAGAT) : (a) Shri N.S. Thapa, who had held the post of Chief Producer, Films Division retired from Government service on 31st March, 1983.

(b) to (e) Before his retirement, Shri N.S. Thapa, had made a request to be allowed to complete some films which were being produced and directed by him while he was holding the post of Chief Producer. He offered to complete these films without any payment of fees for production, direction or writing of scripts and commentaries. This offer was agreed to by the Government. Besides this, some films on freedom struggle are being made by Films Division under the supervision of Shri Thapa. He offered his services for this work also without any payment. Since the post of Chief Producer is vacant, Shri Thapa has been accommodated in the Chief Producer's room for the present for the sake of his supervision over the films under his production.

Quantum of Gratuity Payable to Employees

3330. SHRI LALA RAM KEN : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether his attention has been drawn to the judgement of the Gujarat High Court, which has been upheld by the Supreme Court, whereby the quantum of gratuity payable to a salaried employee should be calculated by dividing his monthly salary by 26 (working days) and multiplying it by 15, where 15 day's salary is his entitlement ; and

(b) if so, whether Government have taken steps to amend the Rules on the subject ?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND REHABILITATION (SHRI DHARMAVIR) : (a) Yes, Sir.

(b) The Government accepts the judgement and as such, there is no question of making any amendment either in the Payment of Gratuity Act, 1972 or the Rules framed thereunder.

Hydel Projects of Andhra Pradesh and Cooperation by Sweden

3331. SHRI G. BHOOPATHY : Will the Minister of ENERGY be pleased to state :

(a) whether selection of sites was done in Andhra Pradesh for constructing five hydro-electric projects with Swedish aid ;

(b) if so, whether Minister for Electricity, Government of Sweden had consultations with the Central Government ;

(c) whether any discussion took place between the Minister for Electricity, Sweden, and the Energy Minister in June, 1984 for mutual cooperation in Energy sector ; and

(d) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI ARIF MOHAMMAD KHAN) : (a) Sweden have expressed interest in the setting up of a few micro hydel plants in India on demonstration basis. Accordingly, five sites in Andhra Pradesh, three sites in Orissa and one site in Rajasthan have been suggested to the Swedish authorities for being funded from the Swedish grant.

(b) to (d) The Swedish Minister for Energy visited India in June, 1984 and had

discussions with the Minister of Energy regarding Indo-Swedish cooperation in the Energy Sector. The areas identified for such cooperation include consultancy for investigations of the Dhauliganga Hydro-electric project and HVDC Simulator for the Central Power Research Institute.

Ethnor Ltd. Subsidiary of M/s. Johnson & Johnson

3332. SHRI RAM VILAS PASWAN : SHRI R.N. RAKESH :

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state :

(a) whether M/s Johnson & Johnson, a Multinational Company, New Delhi has set up a small scale industry in the name of Ethnor Ltd. as its subsidiary ;

(b) if so, whether prior permission was obtained from Government to set up the Ethnor Ltd. ;

(c) if not, the reasons thereof ; and

(d) the action Government propose to take in regard thereto ?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI JAGANNATH KAUSHAL) : (a) and (b) The Department of Company Affairs have no information whether Messrs Johnson & Johnson Ltd. have set up a small scale industry in the name of M/s. Ethnor Ltd. The latter company had been a subsidiary of the former company even before the M.R.T.P. Act, 1969 came into force on 1.6.1970. The question of obtaining permission under the M.R.T.P. Act did not, therefore, arise.

(c) and (d) Do not arise.